

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 113
(IB)-415(PB)/2019

IN THE MATTER OF:

Unimax International

.... Applicant/petitioner

v.

M/s. Soho Infrastructure Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 04.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner:

Mr. Mrinal Harsh Vardhan, Adv.

For the Respondent(s):

Mr. Anand Shukla & Mr. C.S. Gupta, Adv.

ORDER

Reply be filed within ten days with a copy in advance to the counsel for the petitioner. Pendency of talks for amicable settlement shall not be a ground for delay in filing reply as the proceedings under the IBC are time bound.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 26.04.2019.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)